

1. About two crore educated unemployed in India are forced to burn their educational certificates under frustration when they do not get jobs. I demand from the Central Government that arrangements be made on urgent basis to provide jobs to the unemployed and the right to work be included in the fundamental rights.

SHRI MANKU RAM SODI (Bastar) : The following subject may please be included in the next week's list of business :—

In Bastar district of Madhya Pradesh it is necessary to organise the rural youth under Rural Panchayats after imparting them training in handling of arms to face naxalites. At present the camps of S.A.F. are established in the interior. Their Jawans return to their respective camps after patrolling. On the other hand naxalites attack village any time after midnight. They force the Adivasis to indulge in illegal activities and if they disobey them, they are beaten up or even killed.

Therefore, the local adivasi youths should be recruited in sufficient numbers in S.A.F. and imparted training in handling of arms. After training, they should be given licenced arms on soft terms and conditions and out of those youths village Security Group should be formed. Every such Group will defend its own village while working under the control of village Panchayat and counter the attack by Naxalites in the hour of need.

Therefore, I request the Central Government to issue orders to the Madhya Pradesh Government in this regard immediately.

SHRI MOHAN SINGH (Deoria): The following may be added to the next week's list of business :—

- (i) The oldest University of Northern India is in Allahabad. This University has already celebrated its centenary. There-

fore it should be granted the status of a Central University.

- (ii) Fertiliser Factory at Gorakhpur, which is best suited for producing urea, is lying closed resulting in loss of crores of rupees. It is causing great harm to Eastern Uttar Pradesh. Steps may please be taken to reopen it at the earliest.

13.27 hrs.

ELECTION TO COMMITTEES

[English]

- (i) National Oilseeds and Vegetable Oils Development Board — *Election*

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):
Sir, I beg to move :

"That in pursuance of Section 4 (4)(e) of the National Oilseeds and Vegetable Oils Development Board, Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4)(e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act."

The motion was adopted.

- (ii) Coconut Development Board — *Election*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY

RAMACHANDRAN) : Sir, I beg to move :

"That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of the House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 4(4) (e) of the Coconut Development Board Act, 1979, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coconut Development Board, subject to other provisions of the said Act".

The motion was adopted.

345
(iii) **Indian Council of Agricultural Research.** — *Election*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (**SHRI K. C. LENKA**) : Sir, I beg to move :

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research, subject to other provisions of the said Rules."

MR. SPEAKER : The question is :
"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct four members from among themselves to serve as members of the Indian Council of Agricultural Research, Subject to other provisions of the said Rules."

The motion was adopted.

346 (iv) **Tea Board** — *Election*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (**SHRI P. CHIDAMBARAM**) : Sir, I beg to move :

"That in pursuance of Section 4 (3)(f) of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of Section 4 (3)(f) of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

347
(v) **Marine Products Export Development Authority** — *Election*

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE, (**SHRI P. CHIDAMBARAM**) : Sir I beg to move :

"That in pursuance of Section 4 (3)(c) of the Marine Products Export Development Authority Act 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Exports Development Authority, subject to other provisions of the said Act."

MR. SPEAKER : The question is : 13:30 hrs

"That in pursuance of Section 4 (3)(c) of the Marine Products Export Development Authority Act, 1972 the members of this House do proceed to elect, in such manners as the speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(vi) Central Advisory Committee
for the National Cadet Corps

— Election
THE MINISTER OF STATE IN
THE MINISTRY OF PETROLEUM
AND NATURAL GAS AND MINIS-
TER OF STATE IN THE MINISTRY
OF DEFENCE (SHRI S. KRISHNA-
KUMAR) : Sir, I beg to move :

"That in pursuance of Section 12(1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of Section 12 (1)(i) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to other provisions of the said Act."

The motion was adopted.

[English]

MR. SPEAKER : The House rises to meet again at 2:30 p.m.

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the clock.

The Lok Sabha re-assembled after Lunch at thirty-four minutes past Fourteen of the Clock.

[SHRI P. M. SAYEED in the

2000 Bills)
STATUTORY RESOLUTION RE.
DISAPPROVAL OF REPRESENTATION OF THE PEOPLE (AMENDMENT) ORDINANCE
—1991

AND

REPRESENTATION OF THE PEOPLE (AMENDMENT)

BILL—Contd. *and pay*

[English]

MR. CHAIRMAN : The House will now take up further discussion on the Statutory Resolution regarding the Representation of the People (Amendment) Ordinance, 1991 and Representation of the People (Amendment) Bill together.

The Time allotted for this Bill was two hours. But we have taken 2 hours and 21 minutes. So, the hon. Minister may give the reply to this Bill now. *348*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Chairman, Sir, firstly I am obliged that I have been given the opportunity to reply. I thought that it will take a little longer.

As the first stage, I would like to thank all the Members who have participated in this debate and have supported this Bill.

The major objection that came essentially in the form of the Statutory Resolution was limited to the point that whether it could have been possible to hold the elections in the